

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:111
ANSWERED ON:23.11.2005
CBI CASES AGAINST OFFICERS
Mahato Shri Bir Sing; Renge Patil Shri Tukaram Ganpatrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases initiated by the CBI against inservice and retired officers of the All India Services for possessing assets disproportionate to their known sources of income during the years 2000 to 2005 till date, service-wise and year-wise;
- (b) the number out of them for which charge-sheets has been filed;
- (c) the number of cases, in which chargesheets has not been filed within the stipulated time after completion of investigations; year-wise;
- (d) the reasons for the delay; and
- (e) the action taken/proposed to be taken to expedite such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): 15 cases were registered by CBI against in service and retired officers of All India Services during 2000-31/10/2005 for possession of assets disproportionate to their known sources of income. In 6 cases charge sheet have been filed. 2 cases were closed after investigation. 1 case was transferred to the State Government. In 6 cases investigation is not complete. Statement indicating year-wise and service-wise data is laid on the Table of the House.

(c): None

(d) & (e): Does not arise

Statement referred to in the reply to the unstarred question 111 for answer in the Lok Sabha on 23/11/2005

Year	No. of Cases initiated	No. of cases closed after Chargesheet filed	No. of cases where investigation is not complete
	IAS	IPS	IFS
2000	2	1 - 2	1 - - - - -
2001	2	1 - -	1 - 1 - - -# - -
2002	1	1 - 1	- - - 1 - - - -
2003	1	- - 1	- - - - - - - -
2004	1	1 - -	- - - - - 1 1 -
2005	2	1 1 -	- - - - - 2 1 1
total	9	5 1 4	2 - 1 1 - 3 2 1

#1 case transferred to the State Government.